

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

I.A. no. 140 of 2013 in DFR 646 of 2013

Dated : 1st July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

BSES Yamuna Power Ltd.Appellant(s)

Versus

**Central Electricity Regulatory Commission & ...Respondent(s)
Ors.**

Counsel for the Appellant (s): Mr. Aashish Gupta
Mr. Paresh B. Lal

Counsel for the Respondent(s): Mr. Sachin Datta,
Mr. Vineet Tayal for R.2
Mr. Alok Shankar for R-7

ORDER

[I.A. no. 140 of 2013]

(Application for condonation of delay)

This is an Application to condone the delay of 36 days in filing the Appeal as against the main Order dated 05.12.2012.

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post the mater for Admission on **03.07.2013.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Vs/ss